

[TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY]
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
FINANCE (REVENUE-1) DEPARTMENT
DELHI SACHIVALAYA, I.P. ESTATE: NEW DELHI-110 002

No.F3 (27)/Fin (Rev-I)/2017-18/DS-VI/

Dated:

NOTIFICATION No.23/2017-State Tax (Rate)


No.F3(27)/Fin(Rev-I)/2017-18/DS-VI/- In exercise of the powers conferred by sub-section (5) of section 9 of the Delhi Goods and Services Tax Act, 2017 (Delhi Act 03 of 2017), the Lt. Governor of National Capital Territory of Delhi, on the recommendations of the Council, hereby makes the following amendments in the notification of the Government of Delhi, Finance Department (Revenue-1), No.17/2017- State Tax (Rate), dated the 30th June, 2017, published in the Gazette of Delhi, Extraordinary, Part IV, vide number F3 (15)/Fin(Rev-I)/2017-18/DS-VI/ 375 dated the 30th June, 2017, namely:-

In the said notification, in the first paragraph, after clause (ii) the following clause shall be inserted, namely:-

“(iii) services by way of house-keeping, such as plumbing, carpentering etc, except where the person supplying such service through electronic commerce operator is liable for registration under sub-section (1) of section 22 of the said Delhi Goods and Services Tax Act.”

This notification shall come into force with effect from the 22nd day of August, 2017.

By order and in the name of the
Lt. Governor of National Capital
Territory of Delhi,


(A.K. Singh)
Dy. Secretary VI (Finance)


No.F3(27)/Fin(Rev-I)/2017-18/DS-VI/ 588

Dated: 06/8/17

Copy forwarded for information to:-

1. The Principal Secretary (GAD), Government of NCT of Delhi in duplicate with the request to publish the notification in Delhi Gazette Part-IV (Extraordinary) in today's date.
2. The Principal Secretary to the Hon'ble Lieutenant Governor, Delhi

3. The Principal Secretary to the Hon'ble Chief Minister, Government of NCT of Delhi, Delhi Sachivalaya, I.P Estate, New Delhi
4. The Principal Secretary (Finance), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
5. The Commissioner, State Tax, Delhi, Vyapar Bhawan, I.P. Estate, New Delhi.
6. The Secretary to Finance Minister, Govt. of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
7. The P.A. to the Leader of Opposition, 29, Delhi Legislative Assembly, Old Secretariat, Delhi.
8. The Additional Secretary (Law), Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi
9. OSD to Chief Secretary, Government of NCT of Delhi, Delhi Sachivalaya, I.P. Estate, New Delhi.
10. Guard File.


(A.K. Singh)
Dy. Secretary VI (Finance)

Note:-The principal notification was published in the Gazette of Delhi, Extraordinary, vide notification No. 17/2017 – State Tax (Rate), dated the 30th June, 2017, vide number F3 (15)/Fin (Rev-I)/2017-18/DS-VI/ 375 dated the 30th June, 2017.